

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.227-IA/970(AHM)2023  
ITEM No.228-IA/783(AHM)2022  
in  
**CP(IB) 308 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Stros-Sedlcanske Strojirny, A.S  
V/s

.....Applicant

Stros Esquire Elevators & Hoists Pvt Ltd

.....Respondent

**Order delivered on: 28/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vinodkumar Shah, Ld. PCA  
Mr. G Aniruth Purusothaman, Adv. for RP  
For the FC : Ms. Vashika Sharma, Adv.

**ORDER**

**IA/970(AHM)2023**

Ld. Counsel for RP is not properly audible. He stated that the Applicant is s a related party but however he has not filed reply. The applicant has filed his reply and stated that the rentals were due and payable by the Corporate Debtor.

RP is directed to file written submissions on the facts of the matter within one-week.

List for further consideration on 23.08.2024.

**IA/783(AHM)2022**

Ld. counsel for the RP stated that the amicus curiae report has been submitted and he has filed an affidavit. The Ld counsel for Financial creditor appeared and stated that she has filed report and agreeable with the recommendations. Financial creditor who is also the Corporate Debtor is directed to pass necessary board resolution based on the amicus report and submit an affidavit.

List for further consideration on 23.08.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**